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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 313/2001

M.A. NO.1975/2001

in

O.A. NO. 286/2000

This the 17th day of September, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Krishan Lal & Ors.

... Applicants

-versus-

Union of India & Ors.

... Respondents

O R D E R

Hon'ble Shri V.K.Majotra, Member (A) :

This is an application seeking review of order dated 27.7.2000 passed by this Tribunal in OA No.286/2000 whereby the following observations and directions were issued :

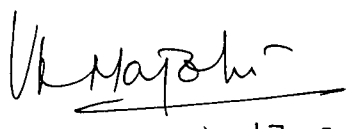
"7. In the circumstances we hold that the applicants in the instant case are entitled to the pay scale of Rs.1640-2900 (pre-revised) with effect from 1.1.1986 or thereafter as the case may be. Payment of arrears pursuant to the present order shall be limited to one year prior to the filing of the present OA, which has been filed on 2.2.2000. The applicants would, in the circumstances, be entitled to payment of arrears with effect from 1st February, 1999. The respondents shall comply and grant reliefs to the applicants herein within a period of three months from the date of receipt of a copy of this order. Present O.A. is allowed in afore-stated terms. No order as to costs."

2. The review applicants have contended that in the impugned order the principles of natural justice and equity have been violated; the applicants should have been held entitled to payment of arrears with effect from 1.1.1986 instead of 1.2.1999.

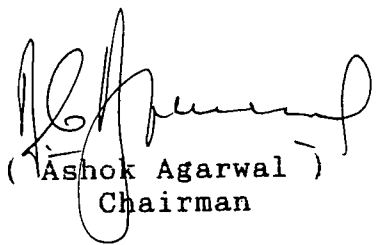
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3. Observations and directions made in the impugned order of the Tribunal were deliberate, considered and conscious. No good grounds have been advanced for reviewing the impugned order. This review application is accordingly dismissed, in circulation.



(V.K.Majotra) 17.9.200
Member (A)



(Ashok Agarwal)
Chairman

/as/